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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH,
NEW DELHI

O. A. NO. 549/89

New Delhi this the 2nd day of March, 1994

CORAM :

THE HON'BLE MR. JUSTICE B. C. SAKSENA, V.C. (J)
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

I. P. S. Verma S/O Radhey Lal Verma,
Asstt. Superintendent in the office
of Loco Foreman, Moradabad,
R/O Prashadi Lal Road,
Moradabad. Applicant

By Advocate Shri Sant Singh

Versus

1. Union of India through
General Manager, Northern
Railway, Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway, Moradabad
Division, Moradabad. Respondents

By Advocate Shri N. K. Aggarwal

O R D E R (ORAL)

Hon'ble Mr. Justice B. C. Saksena —

Learned counsel for the respondents states before us that the applicant had died on 25.1.1991. His dues have already been paid to his widow in March, 1991. He, therefore, submits that this O.A. be disposed of as having abated. Learned counsel for the applicant does not dispute this position. In view of the statement made by the learned counsel for respondents, this O.A. is disposed of as having abated.

No costs.


(S. R. Adige)
Member (A)


(B. C. Saksena)
Vice-Chairman (J)

/as/